

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF MILITARY AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 1341
TO BE ANSWERED ON 14TH MARCH, 2022

CRIMINAL CASES IN ARMED FORCES

1341. DR. V. SIVADASAN:

Will the Minister of Defence be pleased to state:

- (a) the number of criminal cases involving personnel of Armed Forces;
- (b) whether the number of criminal cases have increased over the years, if so, the details thereof since 2010; and
- (c) the reasons therefor?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(SHRI AJAY BHATT)

(a) to (c): The personnel of Armed Forces are dealt with very severely for any criminal offence. Based on the nature of crimes committed, either an inquiry is conducted or the case is handed over to the civil police.

The punishment meted by the Armed Forces to service personnel is exemplary. Since these are the matters which affect the morale of the armed forces and are sensitive in nature, a centralized record / data of criminal cases is not maintained.

The criminal cases are dealt on case to case basis based on the allegation either by the Armed Force itself or by the civil police.
